

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7009  
ANSWERED ON:07.05.2010  
RULES ON OFFICIAL JOURNEYS  
MUTTEMWAR SHRI VILAS BABURAO

**Will the Minister of FINANCE be pleased to state:**

(a) Whether the Government financial and other relevant rules have been amended to allow the Government employees and other eligible persons to avail the bonus tickets allowed by the airlines for private journeys by the employees themselves or their relations and others;

(b) If so, the details of the amendment made in the rules; and

(c) If not, the reasons for not enforcing the existing rules stipulating that any benefit accruing from public funds spending must be deemed as Government revenue to be utilised for official journeys only?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (E&FS) (SHRI NAMO NARAIN MEENA)

(a) to (c):- As per Department of Expenditure's OM No. 19030/3/2008-E.IV, dated 23-09-2008, all mileage points earned by government employees on tickets purchased for official travel shall be utilized by the concerned Departments for other official travel by their officers. Any usage of these mileage points for purposes of private travel by an officer will attract departmental action. This is to ensure that the benefits out of official travel, which is funded by the Government, should accrue to the Government. However, as per Department of Personnel and Training's orders dated 03-06-2009; Government servants are allowed to avail the facility of free companion tickets offered by the airlines for international travel only.